

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 220
(IB)-50(PB)/2021

IA-3602/2022, Ivn. P-36/2022, IA-461/2024
IA-839/2023, IA-936/2023

IN THE MATTER OF:

M/s. Acute Daily Media Pvt. Ltd & Ors. ... Appellant/Petitioner

Versus

M/s. Sharp Eye Advertising Pvt. Ltd. ... Respondent

Under Section: 7 of (IBC) CIRP

Order delivered on 01.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appicant : Adv. Sakal Bhushan, Adv. Vasu Bhushan, Adv. Nipun Bhushan in IA-3602/2022, IA-461/2024
For the Respondent : Sr. Adv. Vivek Kohli, Adv. Parijat, Adv. Nishtha, Adv. Bhauya Bhatia for R-1 to R-6 in IA-3602/2022, Adv. Eshna Kumar, Adv. Lakshmi Kant Srivastava in IA-3602/2022, Adv. Mohit, Adv. Abhishek for R-1, R-2 in IA-
For the RP : Adv. Abhishek Anand, Adv. Sikhar Tiwari
For the Intervenor : Adv. Rohit Gandhi, Adv. Akshita N. Adv. Nikita Sharma in Ivn. P-36/2022

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Since another bench has to assemble in this Court room at 4.15 pm, the hearing in the captioned matter is deferred to 02.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)